



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**



D.B. Criminal Writ Petition No. 926/2026

Jagdish S/o Ramlal Gupta, Aged About 60 Years, R/o Bhatkada, P.s. Kotwali, District. Sirohi, Raj, At Present Lodged At Central Jail, Jodhpur, Through His Wife Sudha Gupta W/o Jagdish, Aged About 55 Years, R/o Shriyadevi Mandir Ke Pass, Sirohi, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through Secretary, Home Department, Government Of Rajasthan, Jaipur Raj..
2. The District Collector, Sirohi Raj..
3. The Superintendent, Central Jail, Jodhpur Raj..

-----Respondents

For Petitioner(s) : Mr. Pravin Kumar

For Respondent(s) : Mr. Deepak Choudhary, GA-cum-AAG

**HON'BLE MR. JUSTICE VINIT KUMAR MATHUR
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA**

Order

21/04/2026

1. This writ petition has been filed for releasing the convict petitioner on emergent parole on account of the fact that he has to get the treatment of his daughter at AIIMS, Jodhpur.

2. Learned counsel for the convict petitioner submits that this Court, while allowing the writ petition of the convict petitioner vide order dated 15.09.2025, made it very clear that the convict petitioner will have to make appropriate arrangements for treatment as well as care of his daughter, as the indulgence will not be granted time and again for treatment of his daughter. Learned counsel submits that although the direction has been issued by this Court to make suitable arrangements but there is no able member in the family of convict-petitioner to get the



treatment of his daughter done at AIIMS, Jodhpur, therefore, the present writ petition may be allowed and the convict petitioner may be released on emergent parole.

3. *Per contra*, learned Additional Advocate General appearing on behalf of the State submits that the ailment of the petitioner's daughter will require regular treatment and, therefore, every time the petitioner cannot be granted emergent parole for that purpose. He, therefore, prays that the present writ petition may be dismissed.

4. We have considered the submissions made at the Bar and gone through the relevant record of the case.

5. It is a fact that the petitioner's daughter is suffering from psychiatric disorder and is being extended the treatment at AIIMS, Jodhpur. For the purpose, there is no male member in the family, who can take care of the treatment of the petitioner's daughter. At the same time, the convict-petitioner cannot be allowed to file emergent parole every second month or at a regular interval, therefore, in the considered opinion of this Court, the convict petitioner is directed to take the services of District Legal Service Authority at Sirohi. The District Legal Service Authority, Sirohi is directed to make suitable arrangement for treatment of the petitioner's daughter at Sirohi or at appropriate centre.

6. Needless to say that if the Rajasthan Legal Service Authority or District Legal Service Authority, Jodhpur at Jodhpur are requested by the District Legal Services Authority, Sirohi, the requisite help will be provided by them.

7. In the above terms, the present writ petition is disposed of.

(CHANDRA SHEKHAR SHARMA),J

(VINIT KUMAR MATHUR),J

26-SanjayS/-